

ITEM NO.23

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10913/2023

(Arising out of impugned final judgment and order dated 13-07-2023 in CRMWP No. 10893/2023 passed by the High Court Of Judicature At Allahabad)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

NIRAJ TYAGI & ORS.

Respondent(s)

WITH

SLP(Crl) No. 14942/2023 (II)

IA No. 254593/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 237680/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 237681/2023 - EXEMPTION FROM FILING O.T.

IA No. 256167/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Crl) No. 14935/2023 (II)

Date : 31-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Sidharth Dave, Sr. Adv.
Mr. Udai Khanna, Adv.
Mr. Rudra Pratap, Adv.
Mr. Talha Abdul Rahman, AOR
Mr. Tushar Randhawa, Adv.
Mr. Rahul Sharma, Adv.
Ms. Nandini Singh Randhwawa, Adv.
Mr. M. Shaz Khan, Adv.
Mr. Adnan Yousuf, Adv.

Mr. S.V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Arkaj Kumar, Adv.

For Respondent(s) Mr. E. C. Agrawala, AOR

Mr. AM Singhvi, Sr. Adv.
 Mr. Vikram Chaudhary, Sr. Adv.
 Mr. Jatin Sehgal, Adv.
 Mr. Avishkar Singhvi, Adv.
 Devna Soni, Adv.
 Mr. Shivashish Dwivedi, Adv.
 Ms. Payal, Adv.
 Ms. Fauzia Shakil, AOR

Mr. Ardhendumauli Kumar Prasad, Sr. Adv, A.A.G.
 Mr. Rajat Singh, AOR
 Ms. Rukhmini S. Bobde, Adv.
 Mr. Vivek Narayan Sharma, Adv.
 Mr. Sarthak Chandra, Adv.
 Mr. Akshay Kumar, Adv.
 Ms. Ananya Sahu, Adv.
 Mr. Deepesh Singh, Adv.
 Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Dhruv Mehta, Sr. Adv.
 Mr. Tishampati Sen, Adv.
 Ms. Riddhi Sancheti, AOR
 Mr. Anurag Anand, Adv.
 Mr. Mukul Kulhari, Adv.
 Mr. Anubhav Ray, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

Arguments in SLP(Crl) No. 14942/2023 and SLP(Crl) No. 14935/2023 are concluded, and the arguments in SLP(Crl.) No.10913/2023 stands concluded so far as Mr. S.V. Raju, learned ASG is concerned.

List the matter (SLP(Crl.) No.10913/2023) at 03:30 p.m. on 01st February, 2024 (tomorrow) for further arguments before the Bench comprising Hon'ble Ms. Justice Bela M. Trivedi And Hon'ble Mr. Justice Prasanna Bhalachandra Varale.

(NISHA KHULBEY)

(MAMTA RAWAT)

SENIOR PERSONAL ASSISTANT

COURT MASTER (NSH)